

IN THE COURT OF SH. AJAY KUMAR KUHAR,
SPECIAL JUDGE, CBI-09) (P C Act)
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.

ECIR/HQ/19/2017

U/S 3, 4 PMLA, 2002

Deepak Talwar and Oth. Vs. Directorate of Enforcement

01/05/2020

Presence:

(Through Cisco Webex Meeting App)

Sh. Hariharan Ld. Senior Advocate with Sh. Tanveer Ahmed Mir Ld. Counsel for applicant / accused Deepak Talwar.

Sh. Amit Mahajan Ld. Senior Counsel and Sh. Nitesh Rana Ld. Special Public Prosecutor for the ED with Mr. Saurabh Mehta I.O.

Hearing of the case through Video Conference via Cisco Webex Meeting App has been facilitated by the O/O Ld. District and Sessions Judge, RADC.

Matter was listed for disposal of the bail application today.

Vide my separate detail Order applicant has been granted bail subject to conditions mentioned in the order. The bail application of the applicant Deepak Talwar stands disposed off.

A scanned copy of the order is being sent through WhatsApp to Sh. Vivek P.A. To Ld. District and Sessions Judge-cum -Special Judge (PC Act), Rouse Avenue District Courts, New Delhi and to Sh. Surender Mandal, In charge, Computer Branch RADC with a direction to upload the same on the official website of Delhi District Courts at the earliest and also provide copy of the order to all concerned in terms of the Modified Protocol for Hearing Urgent Matters No. 13/DJ/RADC/2020 dated 21/04/2020.

A signed hard copy of the order shall be sent to the concerned court for


01/05/2020

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being placed in the judicial file as soon as work is resumed from the court premises of the Rouse Avenue District Courts.




01/05/2020

(AJAY KUMAR KUHAR)
SPECIAL JUDGE CBI-9 (P C Act)
ROUSE AVENUE DISTRICT COURTS
NEW DELHI.(01/05/2020)